

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

15. IA 5356/2023 IA 2421/2024 In C.P. (IB)/4563(MB)2019

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 26.06.2024**

**NAME OF THE PARTIES: - IA 2421/2024 Action Construction  
Equipment Ltd  
V/s  
Mr. Kailash T. Shah  
(Resolution Professional of  
Jaatvedas Construction Company Pvt. Ltd.)  
IN THE MATTER OF  
Ultratech Cement Ltd  
V/s  
Jaatvedas Construction Co Pvt. Ltd.**

**Section: 30 Sec 60 (5) U/s 9 of (IBC) of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA.No.2421/2024**: - Adv. Amey Hadwale appeared for the Applicant. Adv. Aniruth Purusothaman a/w Adv. Vineet Jain appeared for the Respondent. Counsel for the Respondent states that the parties have settled the matter and the settlement terms have been reduced to writing. As per settlement terms, the payment is to be made within 35 days. However, the counsel for the applicant states that he is not aware of this and seeks time to take instruction from his client. List this matter on **13.08.2024**.

**IA.No.5356/2023**: - Adv. Shyam Kapadia a/w Adv. Vineet Jain i/b Adv. Aniruth Purusothaman appeared for the Applicant. Heard and **Reserved for Orders**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**